

NOTIFICATION PUBLISHING FURTHER
AMENDMENTS IN REPRESENTATION
OF THE PEOPLE (CONDUCT OF
ELECTIONS AND ELECTION PETI-
TIONS) RULES 1956.

THE DEPUTY MINISTER OF LAW
(SHRI R. M. HAJARNAVIS): Sir, I beg
to lay on the Table, under sub-section
(3) of section 169 of the Representa-
tion of the People Act, 1951, a copy of
the Ministry of Law Notification S.R.O.
No. 4163, dated the 31st December,
1957, publishing further amendments
in the Representation of the People
(Conduct of Elections and Election
Petitions) Rules, 1956. [Placed in
Library. See No. LT-532/58.]

THIRD ANNUAL REPORT OF THE HINDUS-
TAN ANTIBIOTICS (PRIVATE)
LIMITED, POONA, FOR 1956-57.

THE DEPUTY MINISTER OF COM-
MERCE AND INDUSTRY (SHRI SATISH
CHANDRA): Sir, I beg to lay on the
Table, under sub-section (1) of sec-
tion 639 of the Companies Act, 1956,
a copy of the Third Annual Report of
the Hindustan Antibiotics (Private)
Limited, Poona, for the year 1956-57,
together with a copy of the Auditors'
Report and the comments of the
Comptroller and Auditor-General of
India thereon. [Placed in Library.
See No. LT-536/58.]

NOTIFICATION PUBLISHING CERTAIN
ALTERATIONS IN PART I OF SCHE-
DULE V TO THE COMPANIES ACT,
1956.

SHRI SATISH CHANDRA: I also
beg to lay on the Table under sub-
section (3) of section 641 of the Com-
panies Act, 1956, a copy of the Minis-
try of Finance (Department of Com-
pany Law Administration) Notifica-
tion No. 8/159/56-PR, dated the 23rd
December, 1957, publishing certain
alterations in Part I of Schedule V
to the Companies Act, 1956, [Placed
in Library. See No. 537/58.]

THE REQUISITIONING AND
ACQUISITION OF IMMOVABLE
PROPERTY (AMENDMENT) BILL,
1958—continued.

MR. CHAIRMAN: Mr. Chanda, you
were in the middle of your speech.

THE DEPUTY MINISTER OF
WORKS, HOUSING AND SUPPLY
(SHRI ANIL K. CHANDA): Mr. Chair-
man, yesterday when we adjourned
for the day I had already given the
figures of the Government's require-
ments of office buildings and lands
and I had also given the figures of
the requisitioned properties still held
by the Defence Ministry. Hon. Mem-
bers from the other side wanted more
detailed figures with regard to the
requisitioning and acquisition of pro-
perties. I have them with me. Of
course, I do not want to tire the House
with too many details, but the broad
outlines of the picture, I think, should
satisfy the hon. Member. In Delhi,
which includes Delhi and New Delhi,
the number of buildings requisitioned
since 1952 is 163 and the number of
buildings derequisitioned during this
period is 346.

SHRI KISHEN CHAND (Andhra
Pradesh): May I know the number
of requisitioned buildings which were
continuing before 1952?

SHRI ANIL K. CHANDA: The
figures for Delhi are like this:

Number of buildings under re-
quisitioned prior to the Act coming
into force—(I am referring to the
Act of 1952)—273.

Number of buildings de-requisi-
tioned during 1952-57—12.

Number of buildings de-requisi-
tioned during 1952-57—168 (includ-
ing parts of the buildings).

Number of buildings under requi-
sition as on the 1st January 1958—
117.

That is, we started before 1952
which 273; it is now—117.